

THE GREATER CHENNAI CORPORATION REPORT IN THE JOINT COMMITTEE – THE JOINT COMMITTEE RECOMMENDATIONS IN THE HON’BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A NO. 98 OF 2020 (SZ) SUOMOTU ON THE BASIS OF THE NEWS PAPER REPORT PUBLISHED IN DINAMALAR CHENNAI CITY SUPPLEMENT EDITION DATED, 02.07.2020 UNDER THE CAPTION “IF THE ENCROACHMENTS ARE REMOVED TOTALLY, THE NARAYANAPURAM LAKE WILL BECOME DRINKING WATER SOURCE” – THE GREATER CHENNAI CORPORATION COMPLIANCE REPORT OF THE JOINT COMMITTEE RECOMMENDATIONS.

1. ORDERS OF THE HON’BLE TRIBUNAL

“...3. It is seen from the report that certain observations and recommendations have been made by the Committee investing the responsibility of carrying out the same by the respective local bodies and other departments. It is also seen from the report that certain encroachments are there and same will have to be removed. It is not known whether any steps have been taken by the regulators including the Revenue Department to remove the encroachment and make water body free from encroachments. So under such circumstances, we feel that it is better to get a report from the respective Departments who are directed to carry out the recommendations as to whether they have carried out the same and what are the steps taken by them for that purpose.

4. So the CMWSSB, Block Development Officer, St. Thomas Mount Panchayat Union, Greater Chennai Corporation, Public Works Department and the District Collector are directed to file their compliance regarding the carrying out of recommendations made by the Committee report to protect the Narayanapuram Lake free from encroachments and pollution. They are directed to file their respective reports to this Tribunal on or before 28.07.2021 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules.

5. The Registry is directed to communicate this order to the members of the Committee, CMWSSB, Block Development Officer, St. Thomas Mount Panchayat Union, Greater Chennai Corporation, Public Works Department and the District Collector and also the Chief Secretary, Principal Secretary, Environment, Revenue, Public Works Department and Irrigation, State of Tamil Nadu for information and giving direction to the authorities to carry out the recommendations at the earliest possible time and provide necessary logistic as well as financial assistance, if any, required for carrying out the recommendations as protecting water bodies is part of ecosystem restoration that has been envisaged by ‘UN Decade’ for the period 2021-2030....”

In Order to comply with the order of the Hon'ble Green Tribunal (SZ), Chennai in the Original Application No 98 of 2020 (SZ) Suo Motu, the Greater Chennai Corporation had taken the action has Committee Recommendations as follows:-

COMMITTEE RECOMMENDATIONS:

Based on the above observation, the Joint committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

01. CMWSSB to provide and implement UGSS in the area in question, also take steps to intercept, transport, treat and dispose the sewage/sullage generated in the foreshore area of the Narayanapuram Eri within six months.
02. The Block development officer, St. Thomas Mount Panchayat Union shall prepare action plan to take steps to intercept, transport, treat and dispose the sewage/sullage generated from its local body area of Kovilambakkam village Panchayat reaching the water body and shall implement the same within six months.
03. The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall arrange for the regular monitoring of the water body to avoid dumping of solid waste if any into the lake.
04. The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall levy fine on the violators dumping solid waste and the CMWSSB shall take action against the disposing sewage/sullage into the Narayanapuram Lake under Local body Acts.
05. The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.

06. PWD with the help of Revenue Authorities shall make survey to identify encroachments in the Narayanapuram Lake within six months and to take necessary steps to evict them.
07. PWD shall strengthen of the bunds in the said water body and create biodiversity parks/ tree-planting around the banks of the water body, so as to protect the lake against the future encroachment within six months by obtaining necessary funds from the Government.
08. The Committee should review the above recommendations at every 3 months.

REPORT OF GREATER CHENNAI CORPORATION - ZONE XIV:

The Greater Chennai Corporation had taken necessary action as follows:-

In exercise of the powers conferred under section 3, 6 and 25 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986), the Central Government have made the Solid Waste Management Rules, 2016 to regulate the management of solid waste. The Solid Waste Management Rules, 2016 shall apply to every municipal authority which shall, within their territorial area be responsible for the implementation of the provisions of these rules, and for any infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes. Further, it shall be the responsibility of the generator of wastes to co-operate with the municipal authority concerned to avoid littering and ensure delivery of segregated wastes in accordance with the collection and segregation system as notified under the Solid Waste Management Rules, 2016.

In exercise of the power conferred under section 349 of the Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919) and under Rule 15 of the Solid Waste Management Rules, 2016 and in order to ensure effective solid waste management in the Corporation of Chennai, the Council hereby makes the Solid Waste Management Bye-Laws, 2019.

This bye-law applies to the domestic, institutional, commercial and any other non-residential solid waste generators, situated in the Corporation

area, and the public who throw the solid waste in to storm water drain, underground sewerage system, water bodies within the limits of Corporation of Chennai.

COMMITTEE RECOMMENDATIONS

The Joint Committee had been recommended, three Recommendations to the Greater Chennai Corporation.

1. The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall arrange for the regular monitoring of the water body to avoid dumping of solid waste if any into the lake.

REPLY

SOLID WASTE MANAGEMENT BYE-LAWS OF THE CORPORATION, FRAMED UNDER SECTION 349 OF THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919 (TAMIL ANDU ACT IV OF 1919) AND UNDER RULE 15 OF THE SOLID WASTE MANAGEMENT RULES, 2016.

2.0 Definition:

(50) “ Public Place” includes any road, arch road, viaduct, lane, footway, alley or passage whether a thoroughfare or not over which the public have a right of passage, and such places to which the public has access such as parks, gardens, recreation grounds, playgrounds, beaches, water bodies, water courses, public plazas and promenades, government and municipal buildings, public hospitals, markets, slaughter houses, courts, etc.;

The Greater Chennai Corporation, Zone 14, Division 188, there are about 73,408 total populations. The Division consists of 18,352 number of Households. In this division, wet waste garbage compactor bins 65 Nos. & dry waste compactor bins of 65 Nos. have been placed in several locations. Garbage is being segregated & collected from every

household and is being collected through 44 Nos. of Battery Operated Vehicles.

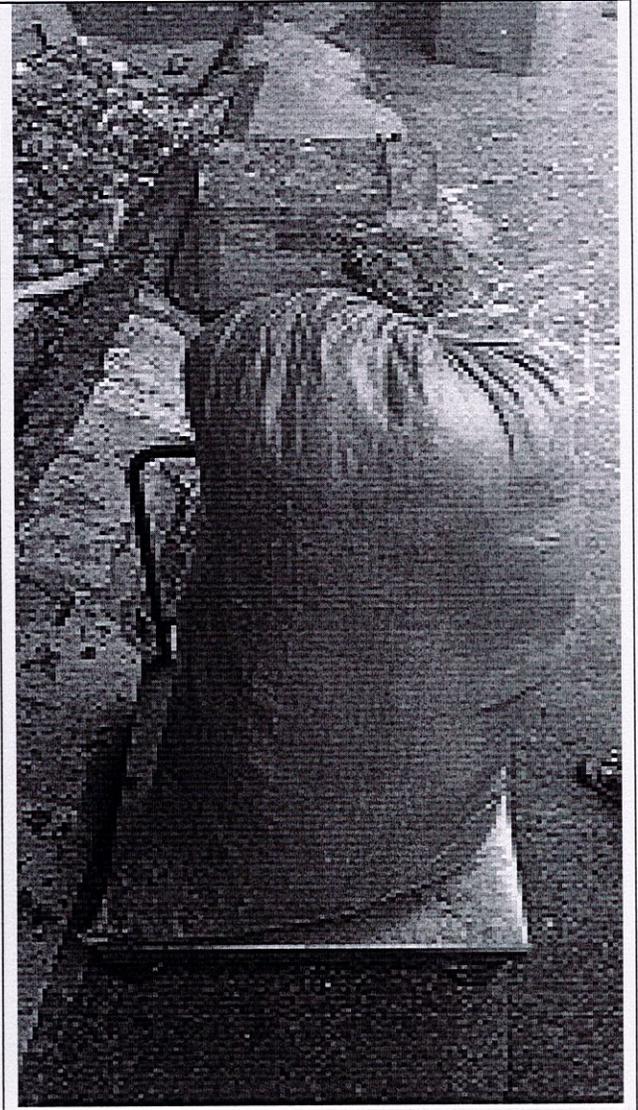
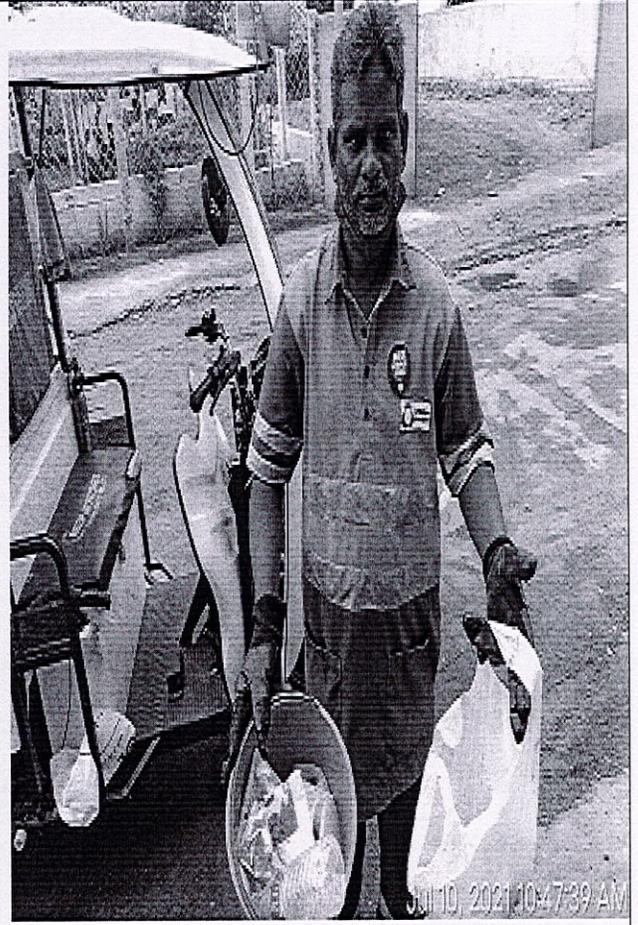
About 6500 kgs of wet waste collected is processed on a daily basis in Micro Composting Centres located in Pallikaranai Old Dumping Ground in Tambaram-Velachery Main Road.

Apart from wet waste; Dry waste fractions like garden garbage, chappals, e-waste, coconut shells, plastics, thermocol, cardboards, pet bottles etc are collected and stored in Resource recovery centre located in Division 188.

Plastics collected are bailed using bailing machine and bailed bundles of plastics and thermocol are sent to Dalmia Cement. Otherhand, garden garbage and coconut husk are being processed separately.

Since, all wastes are segregated and processed, there is no dumping of garbage around Narayanapuram Lake and its surroundings. The Conservancy Inspector, Conservancy Supervisors and Assistant Executive Engineer (Conservancy) Solid Waste Management will be regular monitoring of the water body to avoid dumping of solid waste into the lake and vehicle marchouts; source segregation, sweeping activities on a daily basis throughout the entire Zone – XIV area regularly.





2. The Greater Chennai Corporation & Block development officer, St. Thomas Mount Panchayat Union (Kovilambakkam Village Panchayat) shall levy fine on the violators dumping solid waste and the CMWSSB shall take action against the disposing sewage/sullage into the Narayanapuram Lake under Local body Acts.

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5.1 Levying Penalties

The powers for levying penalties for non-compliance of Solid Waste Management (SWM) Rules, 2016 as mentioned in Schedule IV of this Bye law is vested with ward level Assistant Engineers and Conservancy Inspectors of Corporation of Chennai.

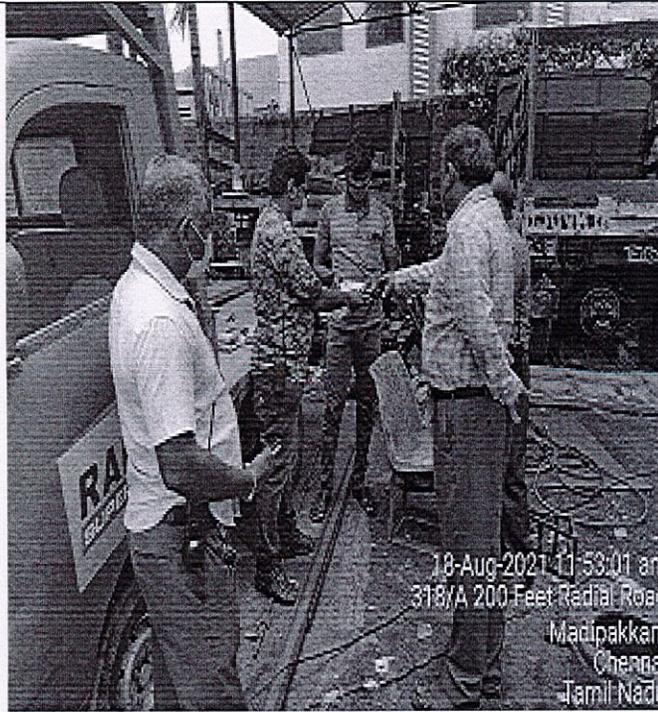
8.0 Penalties for contravention of these Bye-laws:

(1) On and after the date of commencement of these Bye-laws, there will be a familiarization/warning period of 30 days, after which, any contravention of these Bye-laws shall be punishable with fines as per the Schedule of Fines (Schedule IV) for every instance of breach of these Bye-laws. In case the generator of waste is found contravening any of these Bye-laws next time, the fine amount will be doubled.

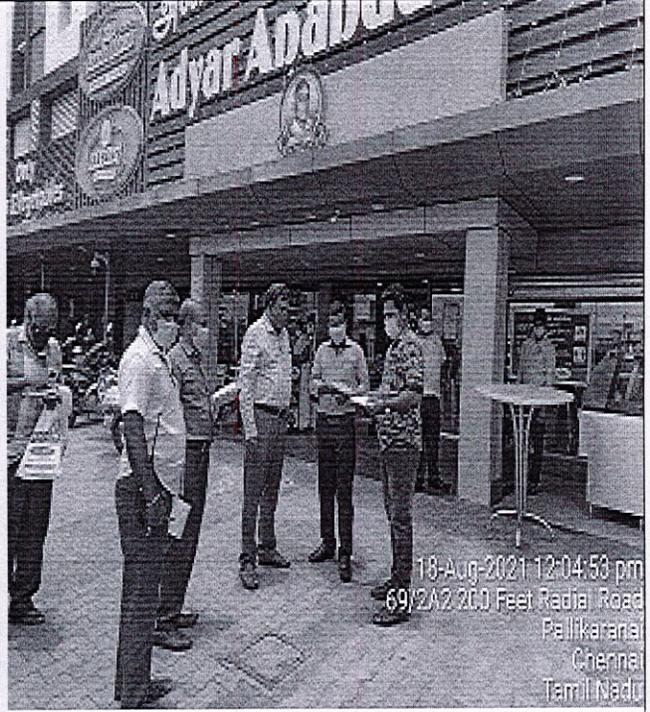
(2) In case of a person or any polluter is not able to pay the fine as mentioned in Schedule, while contravening any of these Bye-laws he/she will be prosecuted under the provisions made in City Police Act and District Police Act / Indian Penal Code.

Schedule IV
Penalties
(see bye-law 5.01 and 8)

S.No	Sub section/Details of section rules	Penalty amount (Rs.)
1	Throwing garbage in public and private place/ littering from vehicles	500
2	Category under Non Segregation of waste	
	A. Individual House Holds	100
	B. Apartments / group house holds	1000
	C. Bulk waste generator	5000
3	Unauthorised dumping of Construction and Demolition waste in all public places	
	A. Up to 1 ton	2000
	B. 1 ton and above	5000
4	Horticulture, Wood waste not properly dumped at public place	200
5	Littering around bin / littering in sewer / canal / water bodies	500
6	Burning of solid waste	
	A. Private premises	2000
	B. Public places	5000
	C. Burning of solid waste generated from commercial places	2000
7	Fish, pet birds, meat waste (not from households) handing over without segregation	1000
8	Vendors / Hawkers/Shopkeepers without bin / Garbage basket	100
9	Vendors / Hawkers handing over without segregation	200
10	Unless a place not kept clean within 12 hrs after a public gathering/ public program events irrespective of number of persons	500



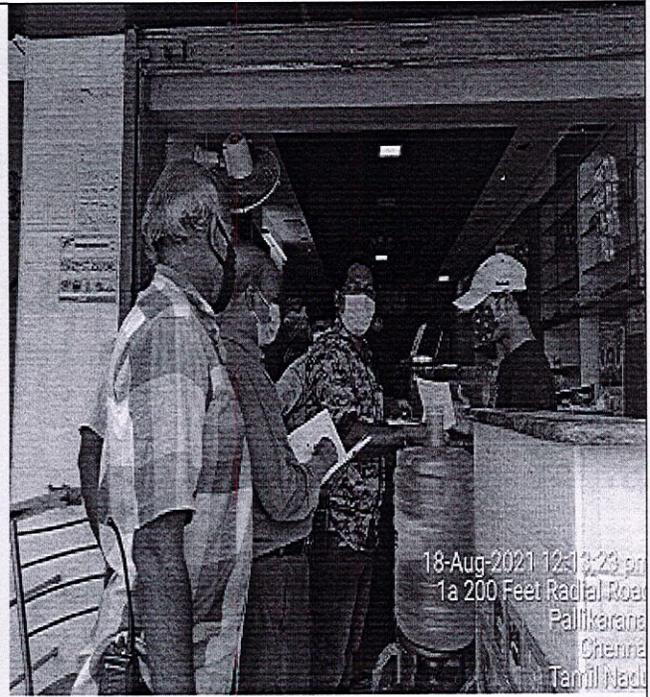
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Chennai
Tamil Nadu



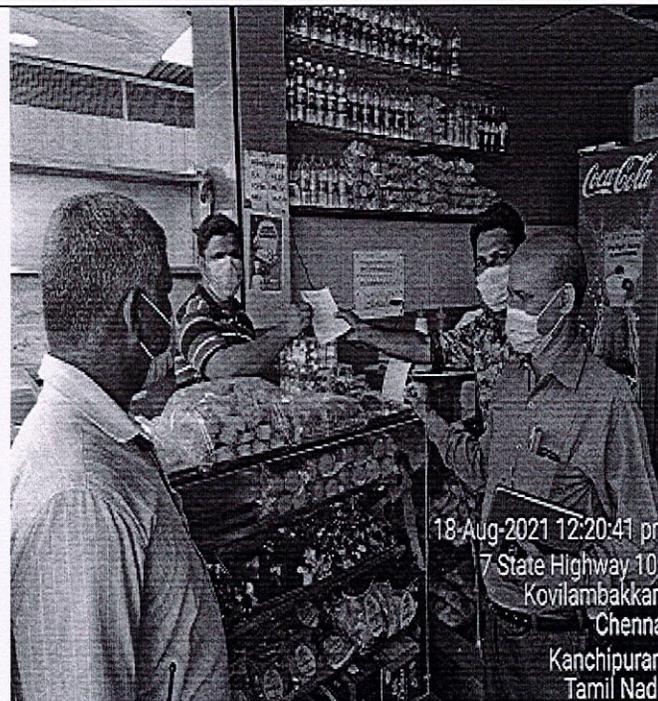
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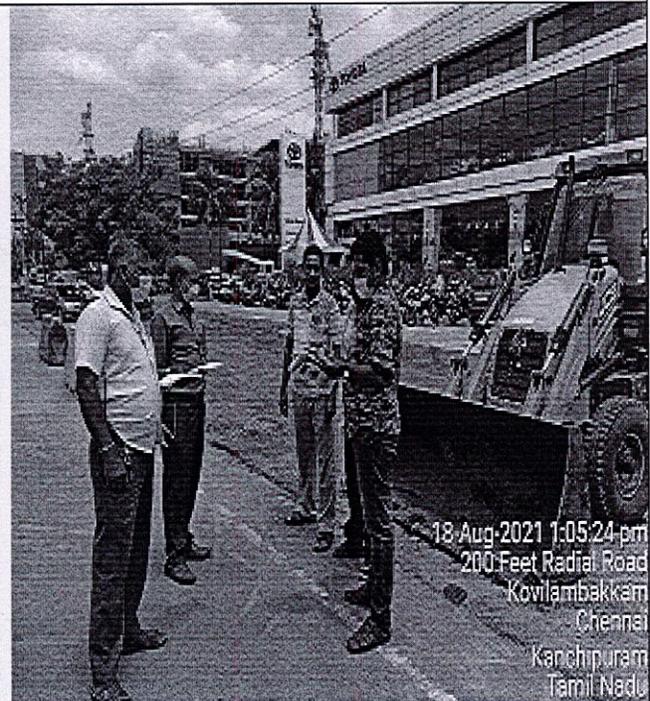
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7 State Highway 109
Kovilambakkam
Chennai
Kanchipuram
Tamil Nadu



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The Greater Chennai Corporation, Zone 14, Zonal Officer, Assistant Executive Engineer - SWM, Conservancy Supervisors and Conservancy Inspectors had collected the fine amount of Rs. 10,000/- as per the By-laws in Solid Waste Management (SWM) Rules, 2016 Schedule of Fines (Schedule IV) for Debris and Garden garbage & Source Segregation. The Fines amount has been deposited in the Treasury, Greater Chennai Corporation as follows:

Bye Law 2019-Fine Collection					
S No	Zone	Date	Reason for Collecting Penalty	Chellan Number	Penalty Amount in Rs
1	14	19.01.2021	Debris and Garden garbage	NP/2021-22/0009665	10000

3. The Greater Chennai Corporation & Block development officer, St. Thomas Moun Panchayat Union (Kovilambakkam Village Panchayat) shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.

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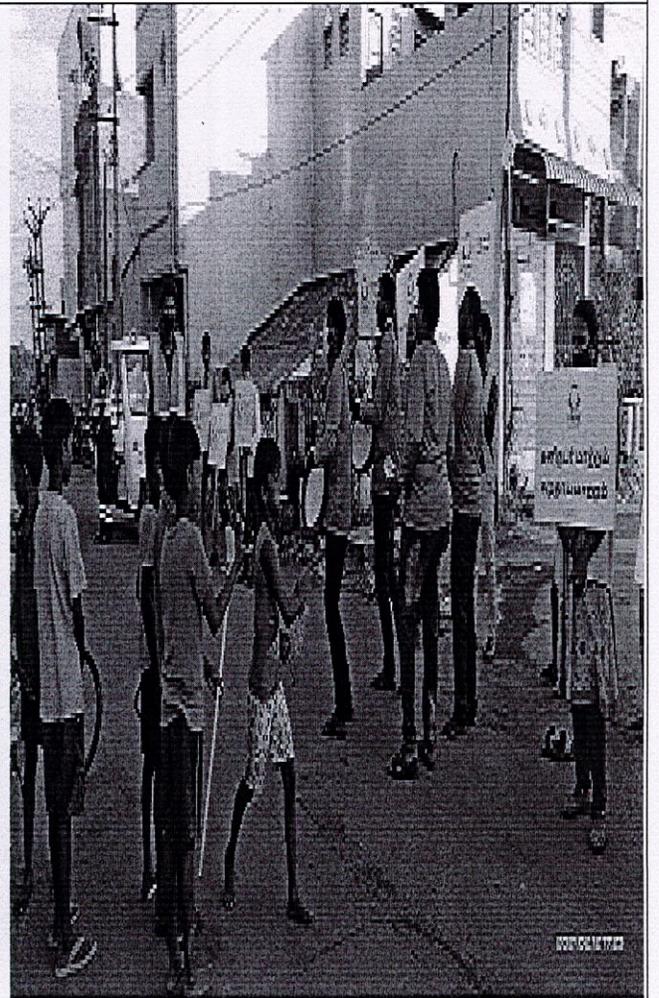
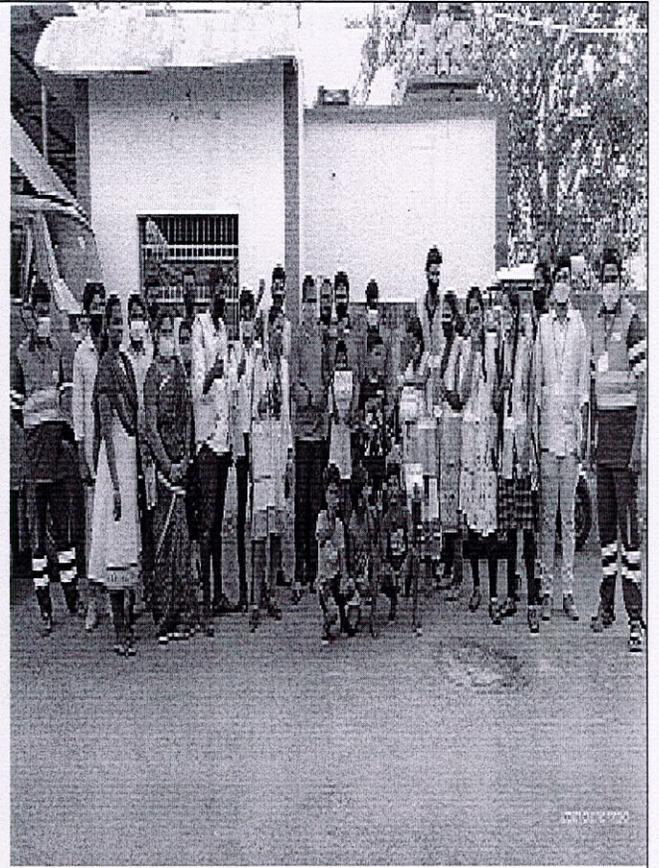
5.0 Responsibilities of the Corporation of Chennai

(23) Create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

- (i) not to litter;
- (ii) minimize generation of waste;
- (iii) reuse the waste to the extent possible;

- (iv) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
- (v) practice home composting, vermin-composting, bio-gas generation or community level composting;
- (vi) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for non-biodegradable waste;
- (vii) storage of segregated waste at source in different bins;
- (viii) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and
- (ix) pay monthly user fee or charges to local bodies or any other person authorized by the local body for sustainability of solid waste management.

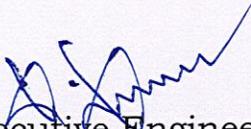


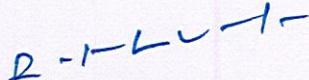


The Greater Chennai Corporation, Source Segregated awareness programs have been conducted for various “Resident Welfare Association” in Zone XIV. Also awareness extended on daily basis through battery operated vehicle helpers using Radio Speakers while collecting segregated garbage

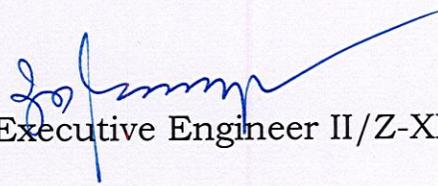
from households. Private Urbaser Sumeet IEC (Information Education Communication) Executive conducted awareness through "Drama Play" in various locations in Greater Chennai Corporation, Zone -XIV.

Apart from BOV-helpers, division conservancy inspectors also give source Segregation awareness to all those garbage non- Segregated houses.

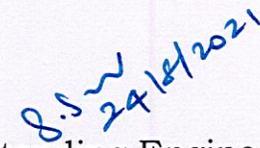

Asst. Executive Engineer/SWM


Asst. Executive Engineer/Unit-42


21/8


Executive Engineer II/Z-XIV


Zonal Officer /Zone-XIV


24/8/2021
Superintending Engineer (South)



